N O T I C E

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which had come into effect from 05.07.2021 (partially modified w.e.f. 05.07.2021, 02.08.2021, 06.08.2021, 09.08.2021, 31.08.2021, 06.09.2021, 09.09.2021, 19.09.2021, 27.09.2021, 04.10.2021,11.10.2021, 20.10.2021, 15.11.2021 and Partial modification notified on 13.12.2021) it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications w.e.f. **Wednesday**, **15.12.2021**.

Sr. No.	Present sitting	Assignment	Assignment
1	The Hon'ble The **CHIEF JUSTICE** AND The Hon'ble Shri. Justice **M. S. KARNIK** **(Court Room No. 46)**	**APPELLATE SIDE** For Admission, hearing and order matters therein: (A) All Civil and Criminal Public Interest Litigations. (B) Civil Writ Petitions relating to Environmental Issues. (C) All Civil Writ Petitions relating to a challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport. (D) Part Heard matters, as per the Board to be notified separately. (E) Civil Writ Petitions against the orders passed by CAT and MAT. (F) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax). (G) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. (H) Matters against orders passed by DRT & DRAT under any enactment. **(I) Civil Writ Petitions relating to Maharashtra Land Revenue Code.** **(J) All Civil Writ Petitions relating to Energy and Airports.** **(K) Civil Writ Petitions relating to Forests.** **(L) Contempt Appeals.**	**ORIGINAL SIDE** For Admission, hearing and order matters therein: (A) All Public Interest Litigations. (B) Writ Petitions relating to Environmental Issues. (C) All Writ Petitions relating to a challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport. (D) Part Heard matters, as per the Board to be notified separately. (E) Civil Writ Petitions against the orders passed by CAT and MAT. (F) Writ Petitions in Indirect Tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax). (G) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. (H) Matters against orders passed by DRT & DRAT under any enactment. **(I) Writ Petitions relating to Maharashtra Land Revenue Code.** **(J) All Writ Petitions relating to Energy and Airport.** **(K) Writ Petitions relating to Forests.**

2	The Hon'ble Shri Justice **S. S. SHINDE** **AND** The Hon'ble Shri Justice **S. P. TAVADE** **(Court Room No. 43)**	**APPELLATE SIDE** For admission, hearing and order matters therein : (A) All Conviction Appeals of odd years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein. (B) All Criminal Appeals of odd years against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment. (C) All Criminal Appeals of odd years against Acquittal (except those assigned to other Court) (D) Criminal Contempt Petitions. (E)Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime against Women and Children up to the year 2015. (F) Confirmation of Death Sentence Case Nos. 02/2015, 02/2017, 04/2019, 05/2019, 06/2019, 01/2021 with connected Appeals and of the year 2021 and onwards. (G) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime under Prevention of Corruption Act up to the year 2015. **(H) All Civil Writ Petitions, relating to the Municipal Councils, Zilla Parishads, Nagar Panchayats and Gram Panchayats including Election matters and Caste Scrutiny matters pertaining to Elections (excluding Labour/ Service matters) and the matters relating to Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning above mentioned areas.**	**ORIGINAL SIDE** ----

3	The Hon'ble Shri. Justice **R.D. DHANUKA** **AND** The Hon'ble Shri Justice **R. N. LADDHA** **(Court Room No. 53)**	**APPELLATE SIDE** For admission, hearing and order matters therein (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) All Civil Work not assigned to other Courts. **(D) All Letters Patent Appeals.** **(E) All Arbitration Appeals pertaining to Division Bench.**	**ORIGINAL SIDE** For admission, hearing and order matters therein (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) All Civil Work not assigned to other Courts. **(D) All Arbitration Appeals pertaining to Division Bench.** **(E) All Appeals (except those assigned to other Court).**
4	The Hon'ble Shri Justice **G. S. PATEL** **AND** The Hon'ble Shri Justice **MADHAV JAMDAR** **(Court Room No. 34)** **COMMERCIAL APPELLATE DIVISION BENCH**	**APPELLATE SIDE** For admission, hearing and order matters therein : (A) All First Appeals. (B) Civil Writ Petitions relating to Co-operative Societies Acts (Central and State Acts). (C)All Civil Writ Petitions not assigned to other Courts. **(D) Appeals under Section 13 of the Commercial Courts Act, 2015.**	**ORIGINAL SIDE** For Admission, hearing and order matters therein: (A) Civil Writ Petitions relating to Co-operative Societies Acts (Central and State Acts). (B) All Writ Petitions not assigned to other Courts. **(C) Appeals under Section 13 of the Commercial Courts Act, 2015.**
5	The Hon'ble Shri. Justice **MILIND JADHAV** **Court Room No. 26 Annex**	Matters pertaining to Single Bench not specifically assigned to any other Courts.	

N O T E

A) The urgent mentioning and placing of matters pertaining to the Division headed by the **Hon'ble Shri Justice R. D. Dhanuka** will be allowed before the Division Bench headed by the **Hon'ble Shri Justice G. S. Patel.**

B)The assignment of other Benches will be continued as it is, as per the Judicial Assignment w.e.f. 5th July 2021 and subsequent modifications thereto.

Dated 14th December 2021

BY ORDER

Sd/-
(Sachin B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.